

(28)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

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O.A. 1148/91.

Dt. of Decision : 23.6.94.

Mr. G. Srinivasa Rao

.. Applicant

vs

Union of India represented by

1. The Secretary to Govt. of India  
Ministry of Finance, Dept. of  
Revenue, Central Board of  
Excise & Customs,  
New Delhi.
2. The Collector of Central Excise  
Guntur.
3. The District Employment Officer,  
Guntur. .. Respondents.

Counsel for the Applicant : Mr. K.S.R.Anjaneyulu

Counsel for the Respondents : Mr. N.V. Ramana, Addl.CGSC.

Mr. Panduranga Reddy . D.  
SC for A.P.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

THE HON'BLE SHRI T. CHANDRASEKHARA REDDY : MEMBER (JUDL.)

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- Copy to:-

1. The Secretary to Government of India,  
Ministry of Finance, Dept. of Revenue,  
Central Board of Excise & Customs,  
New Delhi.
2. The Collector of Central Excise, Guntur.
3. The District Employment Exchange, Guntur.
4. One copy to Mr.K.S.R.Anjaneyulu, Advocate, CAT, Hyderabad.
5. One copy to MR.N.V.Ramana, Addl.CGSC, CAT, Hyderabad.
6. One copy to Mr. D.Panduranga Reddy, Spl.Counsel for State of A.P  
CAT, Hyderabad.
7. One copy to Library, CA, Hyderabad.
8. One spare copy.

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DA 1148/91.

Dt. of Order: 23-6-94.

(ORDER PASSED BY HON'BLE SHRI A.B.GORTHI,  
MEMBER (A) ).

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The relief claimed by the applicant is for a direction to the Collector of Central Excise, Guntur (Respondent No.2) to appoint him as a Sepoy although his name was not sponsored by the Employment Exchange. Initially the applicant approached the A.P.High Court and obtained an interim relief to the effect that he should be interviewed for selection. In the selection process he was found suitable but before he could be given appointment as a Sepoy, the decision in the Writ Petition was reversed in a Writ Appeal filed by the Respondents. Consequently the applicant was not given appointment as Sepoy.

2. We are now informed by the learned counsel for both the parties that the applicant is no longer interested in pursuing this Original Application because in the meantime he has been suitable appointed in Andhra Pradesh State Electricity Board. Consequently this O.A. is dismissed as not pressed. No costs.

T. C. —————  
(T.CHANDRASEKHAR REDDY)  
Member (J)

—————  
(A.B.GORTHI)  
Member (A)

Dt. 23rd June, 1994.  
Dictated in Open Court.

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*Abdul*  
DEPUTY REGISTRAR (J)

contd. . .